

tonnes received by SECL during the period April, 93 to February, 94 from industries in Gujarat the despatches from this company were of the order of 6 27 lakh tonnes (Provisional)

According to information furnished by Coal India Ltd, the supplies could have been more but for cancellations/suspensions of rail programmes by the consumers

LPG Connections

1328 SHRI BRISHIN PATEL Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether the Government are aware that LPG connections are not being released without purchasing gas stove from the concerned gas agencies even in the cases recommended by the Members of Parliament

(b) if so the reasons therefor and

(c) the action being taken by the Government against such gas agencies?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH KUMAR SHARMA) (a) to (c) The Government have seen such reports. However the customers are at liberty to purchase hot plate from any source provided it bears the ISI mark. The distributors have standing instructions not to insist on purchase of hot plate from them and are required to display a notice in their showrooms that it is not obligatory for a customer to purchase hot plate from the distributor releasing the connection. The Marketing Discipline Guidelines inter alia provide for penal action against those distributors who indulge in such malpractices.

Jharkhand Autonomous Council

1329 SHRI SHIBU SOREN.
SHRI SIMON MARANDI

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether any decision has been taken regarding the constitution of the Jharkhand Autonomous Council

(b) if so, the details thereof,

(c) the reasons for delay in the constitution of the said council and

(d) the time by which it is likely to be constituted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P M SAYEED) (a) to (d) Consistent efforts were made by the Central Government to informally find an amicable solution to the Jharkhand issue. Not having succeeded in these to persuade the State Government to accept certain modifications in the Bill the Central Government is now processing the Jharkhand Area Development Council Bill 1991 for formal Presidential Orders under article 201 of the Constitution.

Upper Bhadra Project

1330 SHRI K G SHIVAPPA
SHRI V KRISHNA RAO
SHRI H D DEVEGOWDA
SHRI K H MUNIYAPPA

Will the Minister of WATER RESOURCES be pleased to state

(a) the total amount allocated by the Union Government to Upper Bhadra Project,